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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A. No. 152 of 1996

in

O.A. No. 2622 of 1991

New Delhi, dated the 28th August, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Air Force Storekeepers' Assn. (India),
(Recognised by Govt. of India)

2. Shri G.S. Arora,
S/o Shri B.S. Arora,
Store Superintendent,
Logistic Section,
Air Force Station,
Race Course Road,
New Delhi-110011. REVIEW APPLICANTS

(By Advocate: Shri Surinder Singh)

VERSUS

Union of India through
the Secretary to the Govt. of India,
Ministry of Defence,
South Block,
New Delhi-110001.

... RESPONDENTS

Order (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have perused the R.A.

2. None of the grounds contained therein, bring it within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 C.P.C., under which alone any judgment/order/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. the Review Applicant has in fact sought to re-argue the entire case which is clearly impermissible in law as has been held in the Hon'ble Supreme Court in a catena of judgments. The R.A. is rejected.

A. Vedavalli

(Dr. A. VEDAVALLI)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)